

Central Administrative Tribunal
Principal Bench

9

C.P. No.130/2003 In
O.A. No.1010/2001

New Delhi this the 19th day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Ram Swarup Khanagwal
S/o Shri Ghisa Ram,
R/o H.No.50, Adarsh Nagar,
Qutubpur, Rewari (Har.)

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

Shri R.K. Meena,
Divisional Railway Manager,
Western Railway, Jaipur.

-Respondent

(By Advocate: Shri R.L. Dhawan through
proxy Shri R.K. Sarkar)


ORDER (Oral)

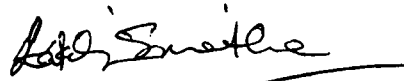
Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

1. Heard both the learned counsel.

2. In pursuance of Tribunal's order dated 23.8.2002 in OA-1010/2001, it is noted that respondents have passed a speaking order dated 16.4.2003 (Annexure R-1). Shri Yogesh Sharma, learned counsel submits that he is not satisfied with that order. However, in the facts and circumstances of the case, we do not consider it just and proper to continue with CP-130/2003, noting the aforesaid order passed by the respondents.

3. In the facts and circumstances of the case, CP-130/2003 is dismissed. Notice to the alleged contemner is discharged with liberty as advised, in accordance with law.


(V.K. Majotra)
Member (A)
cc.


(Smt. Lakshmi Swaminathan).
Vice-Chairman (J)